### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO. 1029 TO BE ANSWERED ON 22<sup>ND</sup> JULY, 2022

#### MEDICAL STUDENTS RETURNED FROM UKRAINE

#### 1029 SHRI ADHIKARI DEEPAK (DEV):

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to allow accommodating medical students returned from Ukraine in medical colleges in the country to enable them complete their studies; and
- (b) if so, the details thereof?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) & (b): Foreign Medical Students/Graduates are either covered under "Screening Test Regulations, 2002" or "Foreign Medical Graduate Licentiate Regulations, 2021, as the case may be. There are no such provisions in the Indian Medical Council Act 1956 & the National Medical Commission Act, 2019 as well as the Regulations to accommodate or transfer medical students from any foreign medical institutes to Indian medical colleges.

NMC, for the betterment of Indian student pursuing medical studies abroad, vide circular dated 04.03.2022 has allowed foreign medical graduates with incomplete internship due to such compelling situation which is beyond their control such as War, Covid 19 etc. to complete their remaining part of internship in India subject to the condition that such candidates must have cleared FMGE (Screening Test), which is mandatory for Indian students with foreign medical qualification to practice medicine in India.

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